

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
(Through web-based video conferencing platform)**

**ITEM No.22  
C.P.No.72/BB/2022**

**IN THE MATTER OF:**

Girish Jayantilal Porwal Director of  
Siddmed E-Health Pvt. Ltd.

... Petitioner

Vs.

M/s. Siddmed Ehelath Pvt. Ltd.

... Respondent

**Order under Section 241(1) of CA, 2013**

**Order delivered on 29.11.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Pranav  
For the R-2 : Shri Hemanth Rao

**ORDER**

1. Heard Shri Pranav, learned Counsel appearing for the Petitioner and Shri Hemanth Rao, learned Counsel appearing for the Respondent No.2.
2. The learned Counsel for the Respondent No.2 is directed to serve proper copy of the objections to the Petitioner. Thereafter, the learned Counsel for the Petitioner is directed to file rejoinder to the objections. Two weeks' time is granted to the Petitioner to file rejoinder, after service on the other side.
3. List the case on **30.01.2023**.

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**(MANOJ KUMAR DUBEY) ✓  
MEMBER (TECHNICAL)**

-sd-

**(KISHORE VEMULAPALLI)  
MEMBER (JUDICIAL)**